

ITEM NO.1

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15286/2011

(From the judgement and order dated 31/03/2011 in AA No. 160/2010
of The HIGH COURT OF BOMBAY)

BHARAT RASIKLAL ASHRA

Petitioner(s)

VERSUS

GAUTAM RASIKLAL ASHRA & ANR

Respondent(s)

(With appln(s) for bringing subsequent events on record and filing
addl.documents and with prayer for interim relief)

Date: 31/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)

For Petitioner(s) Mr.Pratap Venugopal, Adv.

For Respondent(s) Ms.Radhika Gautam, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the parties state that their clients
have agreed to make efforts for resolution of the dispute through
the mediation of Hon'ble Ms.Justice Sujata V.Manohar (former Judge,
Supreme Court of India).

In view of the statement made by the learned counsel, we
direct learned counsel for the parties to get in touch with Hon'ble
Ms.Justice Sujata V.Manohar, ascertain the time schedule available
with Hon'ble Judge and direct their respective clients to appear
before Hon'ble Judge on the date fixed by her.

2

List the case on 08.08.2011.

With a view to allay the apprehension of the petitioner
that if he comes for mediation, the respondent may make an effort
to get him arrested, we direct that the petitioner shall not be
arrested in connection with any case registered in relation to the
dispute arising out of partnership.

(Satisb K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master